

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

09.05.2013

OA No. 359/2013

Mr. B.K. Jatti, Counsel for applicant.

This is the second round of litigation. Earlier the applicant had filed OA No. 330/2010 praying for a direction to reimburse of medical bill of her husband, Shri Manohar Lal, amounting to Rs.1,90,000/- . This Tribunal vide order dated 05.05.2011 disposed of this OA directing the applicant to furnish the medical bills amounting to Rs.1,90,000/- to the respondents and on submission of the medical bills, the respondents were directed to consider them objectively for reimbursement in accordance with the provisions of law.

Learned counsel for the applicant submitted that as per the directions of this Tribunal, the applicant submitted the medical bills to the respondents. The respondents through their letter asked for more information for reimbursement of the medical bills. The applicant submitted all the documents vide his letter dated 18.05.2012 (Annexure A/1) but the same has not been entertained till date.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, I deem it proper and just to direct the respondents to consider and decide the letter of the applicant dated 18.05.2012 (Annexure A/1) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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